

रजिस्ट्री सं. डी. एल.-33004/97

REGD. NO. D. L.-33004.97

The Gazette of India

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii) PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित PUBLISHED BY AUTHORITY

ਸ਼• 203] No. 203] नई दिल्ली, मंगलवार, मार्च 31, 1998/चैत्र 10, 1920

NEW DELHI TUESDAY, MARCH 31, 1998/CHAITRA 10, 1920

मानव संसाधन विकास मंत्रालय

(शिक्षा विभाग)

अधिसूचना

नई दिल्ली, 27 मार्च, 1998

का. आ. 268(अ).—अखिल भारतीय तकनीकी शिक्षा परिषद् अधिनियम, 1987 (1987 का 52) की धारा 4 की उपधारा (1) और (4) द्वारा प्रदत्त शिक्तियों का प्रयोग करते हुए केन्द्रीय सरकार, एतद्वारा निम्नलिखित सदस्यों को अखिल भारतीय तकनीकी शिक्षा परिषद में, शासकीय राजपत्र में इस अधिसूचना की प्रकाशन तिथि से 8 फरवरी, 2001 तक के लिए नियुंक्त करती है.और इसी उद्देश्य से मानव संसाधन विकास मंत्रालय (शिक्षा विभाग), भारत सरकार की दिनांक 9 फरवरी, 1998 की अधिसूचना संख्या का. आ. 124 (अ) को निम्नवत संशोधित करती है:—

उक्त अधिसूचना में :—

(i) प्रविष्टि संख्या (18) और इससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित प्रविष्टि प्रतिस्थापित की जाए :—

''(18) श्री गौतम सोनी

सलाहकार,

इलेक्ट्रानिकी विभाग

इलैक्य्रनिक्स निकेतन

6, सी. जी. ओ. काम्प्लेक्स

नई दिल्ली-110003

'सदस्य''

(ii) प्रविष्टि संख्या (32) और इससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित प्रविष्टि प्रतिस्थापित की जाए :—

''(32) श्री जे. पी. चौधरी

अध्यक्ष

अखिल भारतीय प्रबंध विज्ञान एसोसियेशन

मैनेजमेंट हाऊस

14, इंस्टीट्यूशनल एरिया, लोदी गेड

नई दिल्ली-110003

सदस्य'' ;

(iii) प्रविष्टि संख्या (39) और इससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित प्रविष्टि प्रतिस्थापित की जाए :—

''(39) श्री पी. आर. मेहता

अध्यक्ष

वास्त्कला परिषद

इण्डिया हेबीटेट सेंटर

कोर 6-ए. प्रथम तल

लोदी ग्रेड .

नइं दिल्ली-110003

[फाइल संख्या 1-22/97-टी, एस.][

डॉ॰ एस.डी. आवले, संयुक्त रीक्षिक सलाहकार (तकनीकी

पाद टिप्पण : परिषद की स्थापना हेतु मुख्य अधिसूचना दिनांक 11 फरवर्स, 1998 के का. आ. संख्या 124 (अ), के तहत जारी की गई थी :

MINISTRY OF HUMAN RESOURCE DEVELOPMENT

(Department of Education) **NOTIFICATION**

New Delhi, the 27th March, 1998

S.O. 268 (E).—In exercise of powers conferred by sub-sections (1) and (4) of Section 3 of the All India Council for Technical Education Act, 1987 (52 of 1987), the Central Government hereby appoints the following members to the All India Council for Technical Education from the date of publication of the notification in the Official Gazette till the 8th day of February. 2001 and for the said purpose makes the following amendments in the notification of the Government of India in the Ministry of Human Resource Development (Department of Education) number S.O. 124 (E), dated the 9th February, 1998, namely:—

In the said notification,

- for serial number (18) and the entries relating thereto, the following shall be substituted, namely:— (i)
- (18)Shri Gautani Soni

Adviser

Department of Electronics

Electronics Niketan

6, CGO Complex,

New Delhi-110003

Member":

- for serial number (32) and the entries relating thereto the following shall be substituted, namely:— (ii)
- "(32) Shri J.P. Chowdhary

President

All India Management Association

Management House

14, Institutional Area

Lodhi Road

New Delhi-110003

Member :

- for serial number (39) and the entries relating thereto, the following shall be substituted, namely:— (iii)
- "(39) Shri P. R. Mehta

President

Council of Architecture

India Habitat Centre

Core 6-A, 1st Floor

Lodhi Road

New Delhi 110003

Member"

[F. No. 1-22/97-TS II]

DR. S. D. AWALE, Jt. Educational

Adviser (T)

FOOT NOTE: The principal notification for establishment of the Council was issued vide number S.O. 124(E), dated 11th February, 1998.

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Subject: Amendment in the Gazette Notification dated 11.02.98 regarding re-constitution of All India Council for Technical Education under the AICTE Act, 1987.

Dear Shri Biswas

Kindly refer to the notification of the reconstituted Council in the Gazette of India, dated 11.02.1998. We have received a change in the nomination from Government of Nagaland. Prof. T. Chuba, has now taken over as Minister, Higher & Technical Education, Government of Nagaland replacing Shri Z. Lohe.

A draft amendment for Gazette Notification in this regard is enclosed in English and Hindi alongwith a copy of letter NO. EDS/HTE/10/90(VOL-II), dated 21.04.1998 received from Under Secretary, Department of Higher & Technical Education, Government of Nagaland, Kohima.

With regards,

Yours sincerely

(J.P. Gupta)

Shri K.N. Biswas
Deputy Secretary
Government of India
Department of Education
Ministry of Human Resource Development
Shastri Bhavan, New Delhi - 110 001

ै **्राह्य के राज्यक्र असाधारण, भाग ॥ - उन्हार - उपान्ड ॥॥॥ विनीतः**

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नार्टी सेन्द्रिक

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अविद्याना

अवत अधिसूचना में :-

ा । कम संख्या ॥ २६ ॥ और इससे संबंधित प्रतिस्थित के स्थान पर निम्नतिर्वित प्रतिस्थित प्रतिस्थापित की जान :-

मंग

उद्याद एवं तकनीकी सिद्धा नागातीण्ड सरकार कोनिया

115.32

ः डॉ० एस०डी० आवते : येष्ट्रतः रेकिन सताइकार : उक्तोद्रते : फाइत संख्या 1-22/97-डी०एस०,॥

पर होता : प्रतिषद्ध को स्थापना हैन् मृह्य आधिमृह्या विसीत 11 प्रास्वरी, 1998 के १,०० पर्य 204 (छ) के तहत बारी की गई थी (

प्रवंधक

मारत सरकार मुद्रणालय मायापुरी, नई दिल्ली

Government of India
Ministry of Human Resource Development
(Department of Education)

سا ۵۰ ۱۶۶

New Delhi, Dated 1998

Notification

In the said notification,

(i) for serial number (26), and the entries relating thereto, the following shall be substituted, namely:-

1

"(26) Prof. T. Chuba Minister, Higher and Technical Education Government of Nagaland Kohima

> (Dr. S.D. Awale) Joint Educational Adviser (T)

> > F.No.1-22/97-TS.II

Member"

Foot Note: The principal notification for establishment of the Council was issued vide number S.O. 124 (E), dated 11th February, 1998

To,

The Manager Government of India Press Mayapuri New Delhi.

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GOVERNMENT OF NAGALAND
DEPARTMENT OF HIGHER & TECHNICAL EDUCATION

NO.EDS/HTE/10/90(VOL-II) //Dt.Kohima, the 21 t

 $T \subset$

prof. J.B. Gupta, Member-Secretary (AICTE) Indira Gandhi Sports Complex, I.P. Estate, New Delhi - 110002.

SUB:- NOMINATION OF AICTE NEWS-451
Sir,

I am directed to refer to this Departme letter of even number dated 20.5-97 and to inform that Prof. T. Chuba has now taken over as Minists that Prof. T. Chuba has now taken over a subject to the prof. T. Chuba has now taken over a subject to the prof. T. Chuba has now taken over a subject to the prof. T. Chuba has now taken over a subject to the prof. T. Chuba has now taken over a subject to the prof. T. Chuba has now taken over a subject to the prof. T. Chuba has now taken over a subject to the prof. T. Chuba has now taken over a subject to the prof. T. Chuba has now taken over a subject to the prof. T. Chuba has now taken over a subject to the prof. T. Chuba has now taken over a subject to the prof. T. Chuba has now taken over a subject to the prof. T. Chuba has now taken over a sub

yours faithfully.

Chi Miles

/ (AMODI JAKHA) Under Secretary to the Govt. of

Diary No 801

THE GAZETTE OF INDIA: EXTRAORDINARY

[PART III-SEC. 4]

विभागीय पदोन्नति समिति अथवा चयन समिति :का संघटन

सलाहकार (प्रशासन) , अभातिशिप

 एक बाह्य विशेषज्ञ-अभातिशिष के सदस्य सिंधव द्वारा नामित किया जाएगा ।

 अभातिशिप के दो निदेशक- अभातिशिप के सदस्य सचिव द्वारा नियुक्त किये कार्गे।

आर.एस. निर्जर, सदस्य-सन्विव

[विज्ञापन-III/IV/162/2000/असा०]

ALL INDIA COUNCIL FOR TECHNICAL EDUCATION NOTIFICATION

New Delhi, the 25th January, 2001

F. No. 104-1/BI/Admn(s)/96.—In exercise of the powers conferred by sub-sections (1) and (2) of section 23 read with sub-sections (1) and (2) of section 8 of the All India Council for Technical Education Act, 1987 (52 of 1987), the All India Council for Technical Education hereby makes the following regulations, namely:—

- 1. Short title and commencement (1) These regulations may be called the All India Council for Technical Education (Group A, B & C Non-technical posts) Recruitment Regulations, 1999.
- 2. They shall come into force on the date of their publication in the official Gazette.
- 3. Definition In these regulations "Council" means the All India Council for Technical Education.
- 4. Number of posts, classification and scale of pay: The number of posts, their classification and the scales of pay attached thereto shall be as specified in columns 2 to 4 of the Schedule annexed to these Regulations.
- Method of recruitment, age-limit, qualifications and other matters: The method of recruitment to the said post, age limit, qualifications and other matters relating thereto shall be as specified in columns 5 to 13 of the said Schedule.
- 6. Disqualification: No person,
 - (a) Who has entered into or contracted a marriage with a person having a spouse living, or
 - (b) Who, having a spouse living, has entered into or contracted a marriage with any person.

Shall be eligible for appointment to the said post:

Provided that the Council may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of these regulations.

- Where the Council is of opinion that is necessary or expedient so to do, it may, by order for reasons to be recorded in writing and in Power to relax: consultation with the Executive Committee, relax any of the provisions of these 6. regulations with respect to any class or category of persons.
- Nothing in these regulations shall affect reservations relaxation of age limit and other concessions required to be provided for Scheduled Castes, the Scheduled Tribes, Ex-Servicemen and other special categories of persons in 7. accordance with the orders issued by the Council from time to time in this regard.

SCHEDULE,

The Recruitment Regulations for the post of Deputy Secretary

| | | | | Deputy Secretary |
|----------|-----|--|---|--------------------|
| | 1. | Name of Post | | 3 (1999) |
| | 2. | No. of Post(s) & Year | | Group 'A' |
| | 3. | Classification | , | Rs.12000-375-16500 |
| | 4. | Scale of Pay | • | |
| į | 5. | Whether Selection or Non-Selection | : | Selection |
| | 6. | Maximum Age limit for direct recruits | : | N.A. |
| | 7. | Whether benefit of added years of service admissible under Rule 30 of CCS (Pension) Rules, 1972 | : | N.A. |
| | 8. | Educational & other Qualifications prescribed for direct recruits | • | N.A |
| <u>-</u> | 9. | Whether Age & Educational Qualification prescribed for direct recruits will apply, if any in the case of promotees | ; | N.A. |
| | 10. | s s-sobation if any | : | N.A. |
| | | | | |

2-46 6/2-11-2

18-..... or recruitments whether by direct recruitment or by promotion or by deputation/transfer and percentage of vacancies to be filled by various methods.

100 % by Promotion

In case of recruitment by promotion/: 12. deputation/transfer, grades from which promotion/deputation/transfer to be made

Promotion Under Secretary with 5 years continous regular service in the grade of Rs.10000-321-15200

13. Composition of DPC or Selection Committee

- 1. Vice Chairman, AICTE
- 2. One member of EC to be nominated by Chairman, AICTE
- 3. One outside member to be nominated by Chairman, AICTE
- 4. A representative of GovL of India
- 5. Member Secretary, AICTE

The Recruitment Regulations for the post of Under Secretary

Name of Post 1. Under Secretary No. of Post(s) & Year 2. 6 (1999) 3. Classification Group 'A' 4. Scale of Pay Rs.10000-325-15200 5. Whether Selection or Non-Selection: Selection 6. Maximun, Ages limit for direct recruits N.A. Whether benefit of added years N.A. of service admissible under Rule 30 of CCS (pension) Rules, 1972 8. Educational & other Qualifications : N.A. prescribed for direct recruits 9. Whether Age & Educational N.A. qualification prescribed for direct recruits will apply, if any, in the case of promotees 10. Period of probation, if any

Two years

Method of recruitments whether 11. by direct recruitment or by promotion or by deputation/transfer and percentage of vacancies to be filled by various methods.

100 % by promotion failing which by deputation

In case of recruitment by promotion/: 12. deputation/transfer, grades from which promotion/deputation/transfer to be made

<u>Promotion</u> Private Secretaries & Administrative Officers with 5-year continuous regular service and having a degree from a recognised University in the

ratio of one Private Secretary to four Administrative Officers

Composition of DPC or Selection 13. Committee

1. Vice Chairman, AICTE

2. One member of EC to be nominated by Chairman, AICTE

3. One outside expert to be nominated by Chairman, AICTE

4. A representative of Govt. of India

5. Member Secretary, AICTE

The Recruitment Regulations for the post of Accounts Officer-1

Accounts Officer-I Name of Post 1. 1(1998)No. of Post(s) & Year 2. Group 'B' Classification 3. Rs.7450-225-11500 4. Scale of Pay N.A. Whether Selection or 5. Non-Selection N.A. Maximum Age limit 6. for direct recruits N.A. Whether benefit of added years 7. of service admissible under Rule 30 of CCS (Pension) Rules, 1972 Educational & other Qualifications N.A. 8. prescribed for direct recruits N.A. Whether Age & Educational 9.

Qualification prescribed for direct recruits will apply, if any, in the case of promotees 10. Period of probation if any

N.A.

11. Method of recruitments whether by direct recruitment or by promotion or by deputation/transfer and percentage of vacancies to be filled by various methods.

100 % on deputation / contract

12. In case of recruitment by promotion:

deputation/transfer, grades from
which promotion/deputation/transfer
to be made

Deputation / Contract

1. Bachelor's Degree in any subject

2. Persons in regular service from Central/State Govts./Univs./ Autonomous bodies and holding post in analogous-grades or with Two years service in the grade of Rs.6500-10500 in any of the organised accounts deptts, well versed in financial rules and procedure of the Govt. and dealing experience in budget accounts, audit, financial matters.

The maximum period and age for appointment by deputation / contract will be as in the Govt. of India

13. Composition of DPC or Selection Committee

- 1. Member Secretary, AICTE
- 2. A representative of the Central Govt. not below the rank of Deputy Secretary/Deputy Controller of Accounts
- 3.* One member of EC
- 4. Adviser (Admn.) of the Council
- (*) From amongst the members vide Clause (h) of sub-section (2) of Section 12 of the AICTE Act to be nominated by Ci airman.

The Recruitment Regulations for the post of Administrative Officer

1. Name of Post

Administrative Officer

2. No. of Post(s) & Year

6 (1999)

3. Classification

Group 'B'

4. Scale of Pay

Rs.6500-200-10500

Selection by Seniority-cumfitness

6. Maximum Age limit for direct recruits

Not exceeding 30 years (Relaxable for Govt. servants upto 5 years)

7. Whether benefit of added years of service admissible under Rule 30 of CCS (Pension) Rules, 1972

N.A.

8. Educational & other Qualifications prescribed for direct recruits

Essential:

- 1. Degree of a recognised University or equivalent
- 2. 3 years experience of administration, accounts and establishment work in a supervisory capacity in a Govt. office or public body or Commercial organisation of repute.

Desirable:

- 1. Knowledge of Govt. Rules and Regulations.
- 9. Whether Age & Educational qualification prescribed for direct recruits will apply, if any, in the case of promotees

N.A.

10. Period of probation, if any

Two years for direct recruits

11. Method of recruitments whether by direct recruitment or by promotion or by deputation/transfer and percentage of vacancies to be filled by various methods.

50 % by promotion failing which by direct recruitment and 50% by direct recruitment.

12. In case of recruitment by promotion:
/deputation/transfer, grades from
which promotion/deputation/transfer
to be made

Promotion

Assistant with 5 years continous regular service in the grade of Rs.5000-8000

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- 13. Composition of DPC or Selection Committee
- 1. Member Secretary, AICTE
- 2. One outside member to be nominated by Chairman, AICTE
- 3. Adviser (Admn.), AICTE

[PART 111-SEC. 4]

The Recruitment Regulations for the post of Hindi Officer

Hindi Officer Name of Post 1. 1(1998)No. of Post(s) & Year 2. Group 'B' Classification 3. Rs.6500-200-10500 Scale of Pay 4. N.A. Whether Selection or 5. Non-Selection N.A. Maximum Age limit 6. for direct recruits N.A. Whether benefit of added years Ż. of service admissible under Rule 30 of CCS (Pension) Rules, 1972 Educational & other Qualifications : N.A. 8. prescribed for direct recruits N.A. Whether Age & Educational 9. Qualification prescribed for direct recruits will apply, if any, in the case of promotees N.A. Period of probation if any 10. 100 % on deputation / contract

Method of recruitments whether 11.

by direct recruitment or by promotion or by deputation/transfer and percentage of vacancies to be filled by various methods.

In case of recruitment by promotion/: 12. deputation/transfer, grades from which promotion/deputation/transfer to be made.

Deputation / Contract

Persons in regular service from Central / State Govts ./ Univs / Autonomous bodies and holding post in analogous grades or with five years service in the grade of Rs.5500-9000/Rs.5000-8000 equivalent and possessing following educational qualification experience:



1. Master's degree of a recognised University or equivalent in Hindi with English as a subject at the degree level OR Master's degree of a recognised University or equivalent in English with Hindi as a subject at the degree level OR Masters degree of a recognised University or equivalent in 2ny subject with Hindi Medium and English as a subject at the degree level OR Masters degree of a recognised University or equivalent in any subject with English Medium and Hindi as a subject at the degree level.

2. Five years experience of Terminological work in Hindi and/or translation work from English to Hindi or vice versa preferably of technical or scientific literature OR five years experience of teaching.

3. The maximum period and age for appointment by deputation/contract will be as in the Govt. of India

13. Composition of DPC or Selection Committee

1. Member Secretary, AICTE

 Director/Deputy Secretary (Hindi/Official Language)
 Dept. of Official Language

 Director, Offical Language Dept. of Central Govt.

4. Adviser (Admn.), AICTE

The Recruitment Regulations for the post of Private Secretary

1. Name of Post : Private Secretary

2. No. of Post(s) & Year : 3 (1999)

3. Classification : Group 'B'

4. Scale of Pay : Rs.6500-200-10500

5. Whether Selection or : Non Selection Non-Selection :

Maximum Age limit for direct recruits

Not exceeding 30 years (Relaxable for Govt. Servants upto 5 years)

7. Whether benefit of added years of service admissible under Rule 30 of CCS (Pension) Rules, 1972

N.A.

8. Éducational & other Qualifications : prescribed for direct recruits

a. Degree from a recognised University or equivalent

b. 3 years experience in the grade of Rs.5500-9000 or equivalent

OΓ

8 years experience in the grade of Rs.4500-700/5000-8000 or equivalent

c. Possessing a speed of 100 W.P.M. in stenography (Eng.)

Qualification prescribed for direct recruits will apply, if any, in the case of promotees

N.A.

10. Period of probation, if any

2 years for direct recruits

11. Method of recruitments whether by direct recruitment or by promotion or by deputation/transfer and percentage of vacancies to be filled by various methods.

1. 66.2/3% by promotion failing which by direct recruitment

2. 33.1/3% by direct recruitment

.2. In case of recruitment by promotion: /deputation/transfer, grades from which

<u>Promotion</u>

Personal Assistant with 5 years

promotion/deputation/transfer to be made

continuous regular service in the grade of Rs.5000-8000

(1/10)

Note: In the case of Personal Assistant
(Hindi Stenographer) eligibility for
promotion as Private Secretary will
be subject to proficiency in English
Stenography, which will be determined
by a suitable test.

13. Composition of DPC or Selection Committee

1. Member Secretary, AICTE

2. One outside expert to be nominated by Chairman, AICTE

3. Adviser (Admn.), AICTE

The Recruitment Regulations for the post of Assistant

1. Name of Post
2. No. of Post(s) & Year

Assistant
14 (1999)

2. No. of Post(s) & Team

Group 'C'

Group 'C'

Rs.5000-15ρ-8000

5. Whether Selection or Non-Selection

6. Maximum Age limit in case of Govt. servants in accordance with the instructions or orders issued by Central Govt.

N.A.

7. Whether benefit of added years of service admissible under Rule 30 of CCS (Pension) Rules, 1972

8. Educational & other Qualifications : prescribed for direct recruits

a. Degree from a recognised University or equivalent

b. 5 years experience in the scale of pay of Rs.4000-6000 or equivalent and having experience in Administration and Establishment matters.

THE GAZETTE OF INDIA EXTRAORDINARY sapai yai zgozaglugog magunismos promotion/deputation/transfer to Whether Age & Educational. 9. he made Qualification prescribed for direct recruits will apply, if no oth all any, in the case of promotees iballi promotion as Private Secretary cit-Period of probation, if any poidue and : 10. 2 years for direct recruits & NIL Stenography: which will be deconnect for Promotees de a suitable test. 11. Method of recruitments whether 33.1/3 % by promotion failing which by direct recruitment or roducel/ by direct recruitment and 66.2/3 % by promotion or by deputation/transfer by direct recruitment politimino") and percentage of vacancies to be filled by various methods. In case of recruitment by promotion: Upper Division Clerk with 5 years /deputation/transfer, grades from the with the continuous regular service which promotion/deputation/transfer to be made 13. Composition of DPC or Selection 1. Adviser (Admn.), AICTE Committee 2. One outside expert to be nominated by Member Secretary, AICTE 3. Two Directors, AICTE to be nominated by Member Secretary, AICTE. 107 1. June The Recruitment Regulations for the post of Personal Assistant of trabodist The sold of the state of the 1. Personal Assistant No. of Post(s) & Year than the courage that 2. अविभावका १५वासी, यहा 8 (1999) Continued Subject Classification Group 'C' 4. Scale of Pay Rs.5000-150-8000 and make the aute robust static author pointing to 5. Whether Selection or Non-Selection work surpris Not Applicable 75% 2000 11 r guardina) i edeo (ganifical) Maximum A'ge limit 25 years (Relaxable for Govt. for direct recruits servants upto 35 years in accordance of the provide two weathers, in with the instruction or order issued non-non-merchanic m by Central Govt.)

N.A.

Whether benefit of added years

of service admissible under Rule 30 of CCS (Pension) Rules, 1972

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<u> १७५८/१९९९ (००)भारत का राज</u>पत्र : असाधारण

8. zuguEducational &other Qualifications : prescribed for direct recruits failing which by direct

reemiment,

Whether Age & Educational 9. Qualification prescribed for direct recruits will apply; if C any, in the case of promotees Secretary, AICTE.

10. Period of probation, if any nominated by Meraher Secretary. ATOTE

Method of recruitments whether 11. by direct recruitment or by promotion or by deputation/transfer/cost and maintained and promotion or by deputation/transfer/cost and another way and a second or by deputation/transfer/cost and another way and a second or by deputation/transfer/cost and another way and a second or by deputation/transfer/cost and a second or by deputation or by and percentage of vacancies to be filled by various methods.

In case of recruitment by promotion: 12. /deputation/transfer, grades from which promotion/deputation/transfer to be made Brann B

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and a doct

Maccolina es assistadas as being a transport muminital. Standardia ana 49 Maria vatarol (abrilga, i) (gaithter 279) (

a. Matriculation or equivalent

b. A speed of 100 WPM in Stenography (English)

No

Composition of DPC or Science Committee

Nil for Promotees & 2 years for Direct recruits

By promotion, failing which by direct recruitment

1. 25% on the results of a qualifying test as under: that is thought is seen

Stenographer including Stenographer (Hindi) with a minimum of two years continuous regular service shall be eligible. zu'l to since

a. General English-1 paper

Shorthand-Two tests in shorthand at the speed of 120 WPM and 100 WPM for 15 minutes duration each.

Note: Candidates who qualify the qualifying standard at the dictation of 120 words per minutes will rank above the candidate who obtain the same standard in dictation at 100 words per minutes, person in each group Whether Age of Factories

2. 75 % on the basis of seniority subject to rejection or unfit:

> Stenographer including Stenographer (Hindi) with a

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8. ziiouEducational & other Qualifications : prescribed for direct recruits tailing which by direct

reemiment. 🕡

Whether Age & Educational 9. Qualification prescribed for direct recruits will apply, if C any, in the case of promotees Secretary, ARCTE.

10. Period of probation, if any nominated by Member Secretary. AICTE

Method of recruitments whether 11. by direct recruitment or by promotion or by deputation/transfer to set maintained Amendment of T and percentage of vacancies to be filled by various methods.

In case of recruitment by promotion: 12. /deputation/transfer, grades from which promotion/deputation/transfer to be made Strain, SS

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a. Matriculation or equivalent

b. A speed of 100 WPM in Stenography (English)

Composition of DPC or Selection 51 Committee Co

Nil for Promotees & 2 years for Direct recruits

By promotion, failing which by direct recruitment

1. 25% on the results of a qualifying test as under: TON S CENTROLL CON

Stenographer including Stenographer (Hindi) with a minimum of two years continuous regular service shall be eligible. with to whole

a. General English-1 paper

b. Shorthand-Two tests in shorthand at the speed of 120 WPM and 100 WPM for 15 minutes duration each.

Note: Candidates who qualify the qualifying standard at 10000 the dictation of 120 words per minutes will rank above the candidate who obtain the same standard in dictation at 100 words per minutes, person in each group seniority Bangk ranbedw

2. 75 % on the basis of seniority subject to rejection or unfit:

> Stenographer including Stenographer (Hindi) with a

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e 1. 11 '.

[PART III—SEC. 4]

minimum of 6 years continuous regular service in the grade, failing which by direct recruitment.

- 13. Composition of DPC or Selection : :
 Committee
- 1. Adviser (Admn.), AICTE
- 2. One outside expert to be nominated by Member Secretary, AICTE.
- 3. Two Directors, AICTE to be nominated by Member Secretary, AICTE

The Recruitment Regulations for the post of Stenographer

Stenographer Name of Post 1. 8 (1999) No. of Post(s) & Year 2. Group 'C' Classification 3. Rs.4000-100-6000 Scale of Pay 4. Selection Whether Selection or 5. Non-Selection 25 years (Relaxable for Govt. Maximum Age limit 6. employees upto 35 years) for direct recruits N.A. Whether benefit of added years 7. of service admissible under Rule 30 of CCS (Pension) Rules, 1972 1. Matriculation or equivalent Educational & other Qualifications : 8. 2. Minimum speed of 80 WPM in prescribed for direct recruits Stenography and 40 WPM in Typewriting. (English/Hindi) N.A. Whether Age & Educational 9. Qualification prescribed for direct recruits will apply, if any, in the case of promotees 2 years Period of probation, if any 10.

11. Method of recruitments whether by direct recruitment or by promotion or by deputation/transfer and percentage of vacancies to be filled by various methods.

By direct recruitment

12. In case of recruitment by promotion:
/deputation/transfer, grades from
which promotion/deputation/transfer
is to be made

N.A.

13. Composition of DPC or Selection Committee

Adviser (Admn.), AICTE
 Two outside experts to be

2. Two outside experts to be nominated by Member Secretary, AICTE

3. Deputy Secretary, (Admn.)

The Recruitment Regulations for the post of Upper Division Clerk

1. Name of Post : Upper Division Clerk

2. No. of Post(s) & Year : 16 (1999)

3. Classification : Group 'C'

4. Scalz of Pay : Rs.4000-100-6000

5. Whether Selection or : Non Selection Non-Selection

6. Maximum Age limit : 25 years (Relaxable upto 35 years for direct recruits in case of Govt. servants in

in case of Govt. servants in accordance with the instuctions or orders issued by Central Govt.)

7. Whether benefit of added years of service admissible under Rule 30 of CCS (Pension) Rule, 1972

N.A.

8. Educational & other Qualifications : prescribed for direct recruits

a. Degree from a recognised University or equivalent

b. 8 years experience in the scale of of pay of Rs.3050-4590 or equivalent and having experience in Administration and Establishment matters

| | | • | |
|------------|--|---|-----|
| · | THE GAZETTE OF | FINDIA EXTRAORDINARY : PART III- | -Sr |
| 9. | Whether Age & Educational; Qualification prescribed for direct recruits will apply, if any, in the case of promotees | i. Method of accraimagis Adhar is by direct recraimant or by promotion or by deparation transfer and percentage of vacancies to be | i |
| 10. | Period of probation, if any .A.K. | should an enriched vol. belieft 2 years for direct recruits and NIL for promotees are pointed for promotees are pointed for promotees are pointed for promotees. | |
| 11. | Method of recruitments whether by direct recruitment or by promotion or by deputation/transfe and percentage of vacancies to be filled by various methods. | denutation (transfer, urely, from 1.50 % 0.50 promotion failing which 2.00 % 0.50 promotion failing which will be seen to see the seed of | |
| 12. | In case of recruitment by promotion /deputation/transfer, grades from which promotion/deputation/transfe is to be made | LDC with 8 years continous regular | |
| 13. | Composition of DPC or Selection Committee And the galactic way: | One outside expert to be nominated by Member Secretary, AICTE Two Directors, AICTE to be 1 | |
| | $\frac{d}{dt} = \frac{dt}{dt} + \frac{dt}$ | nominated by Member Secretary, AICTE - work and works. | |
| | The Recruitment Regulations for | for the post of Lower Division Clerk The track that the state of the | - |
| 1. | Name of Post | univerlainment Lower Division Clerk | |
| 2. | No. of Post(s) & Year (1) m | timii sgA mimicali (: 19 (1999) mitsər (s. ai, ai) | |
| 3. 1.7(71) | disarram san da wasanda rasa. (Classification 122 gast pe pe | : Group 'C' | |
| 4. | Scale of Pay | : | |

Whether Selection or 5. Non-Selection

Marine and array of the Maximum Age limit for direct recruits and the Section of the sectio

, 7. Whether benefit of added years of service admissible under Rule 30 of CCS (Pension) Rules, 1972

- Car. Rs. 3050-70-4590 - Francis W si di Banar Salah ta ssimbelis.

: 15-4 N.A.) ... apr. 25-12-25

supers the common material super-25 years (Relaxable to Govt. employees upto 35 years)

N.A.

8. Educational. & other Qualifications : prescribed for direct recruits : sent :

11. Matriculation or its equivalent per examination and the second secon

2. Minimum speed of 30 WPM in Typewriting provided that physically, handicapped person who is otherwise qualified to hold a clerical post but not posseses the said qualification in typewriting may be appointed and granted exemption subject to condition that the Medical Board attached to the Special Employment Exchange for the physically handicapped or when there is no such board, the Civil Surgeon declared him to be permanently unfit to pass the typewriting test because of physical dis-ability. Provided further that a person appointed on the basis of competitive examination limited departmental Group employees not possessing the said qualification may be appointed subject to condition that the person so appointed will have to pass the same within a period of two years from the date appointment failing which he shall be reverted to his substantive appointment or temporary post substantive appointment or temporary post held by him before his appointment to the cadre of LDC and until that time he will not be eligible for drawing annual increment in the pay scale.

9. Whether Age & Educational Qualification prescribed for direct recruits will apply, if any, in the case of promotees

N.A.

- 10. Period probation, if any
- Method of recruitments whether by direct recruitment or by promotion or by deputation/transfer and percentage of vacancies to be filled by various methods.

Two years for direct recruits
1 90% by direct recruitment
1 10% by promotion through
1 seniority cum-fitness/qualifying
1 test

Note:

- 1. In the event of non-availability of departmental candidates, the reservations will not be carried forwarded but the vacancies will be filled by appointment of qualified candidates available through direct recruitment as at 11(i)
- The qualified departmental candidates will en block be junior to the qualified candidates available under direct recruitment as at 11(i) in a recruitment year.
 - Limited to departmental Group D
 Employees possessing the
 qualifications prescribed under Col.8
 with 5 years continuous regular
 service as Group 'D' employee
 5% on the basis of seniority cum
 fitness with 5 years continuous
 regular service to Group (D)
 5% on the basis of qualifying test

Departmental Group D Employees possessing the qualifications prescribed under Col.8 with 5 years continuous regular service as Group 'D' employee

- 1. Adviser (Admn.) of the Council
- One outside expert to be nominated by Member Secretary of the Council.
- 3. Two Directors, AICTE to be nominated by the Member Secretary, AICTE

R.S. NIRJAR, Member-Secretary

[ADVT.-III/IV/162/2000/Exty.]

12. In case of recruitment by promotion : //deputation/transfer, grades from which promotion/deputation/transfer is to be made

13. Composition of DPC or Selection Committee

Printed by the Manager, Gove of India Press, Ring Read, Mayapuri, New Delhi-110064 and Published by the Controller of Publications, Delhi-110054.

TRUE COPY



प्राधिकार से प्रकाशित PUBLISHED BY AUTHORITY

सं० 44]

नई दिल्ली, शनिवार, अक्तूबर 28, 2000 (कार्तिक 6, 1922)

No. 44]

NEW DELHI, SATURDAY, OCTOBER 28, 2000 (KARTIKA 6, 1922)

इस भाग मं भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके। (Separate paging is given to this Part in order that it may be filed as a separate compilation)

> भाग III—खण्ड 4 [PART III—SECTION 4]

[सांविधिक निकायों द्वारा जारी की गई विविध अधिसूचनाएं जिसमें कि आदेश, विज्ञापन और सूचनाएं सम्मिलित हैं]

[Miscellaneous Notifications including Notifications, Orders, Advertisements and Notices issued by Statutory Bodies]

भारतीय रिजर्व बैंक केन्द्रीय कार्यालय सरकारी और बैंक लेखा विभाग

मुंबई, दिनांक सितम्बर 2000

भारत सरकार के राजपत्र में 20 अप्रैल 1946 को प्रकाशित तथा 29 अप्रैल 1954 की अधिसूचना मं एफ. (8) 70/बी 5 और भारत सरकार के दिनांक 21 फरवरी, 1990 के असाधारण राजपत्र सं. 67 के अंतर्गत यथा संशोधित लोक ऋण अधिनियम 1944 की धारा 28 के अंतर्गत भारत सरकार द्वारा बनाए गए नियमों के नियम 18 के अनुसरण अगस्त 2000 को समाप्त माह के लिए निम्नलिखित सूची खो गई आदि ऐसी प्रतिभूतियों के बारे में एतद्द्वारा विज्ञापित की जाती हैं, जिसके संबंध में इस बात का विश्वास करने के लिए प्रथम दृष्ट्या आधार मौजूद है कि प्रतिभूतियां खो गई हैं और आवेदकों का दावा न्यायोचित है। नीचे लिखे गए संबंधित दावेदारों से इतर सभी व्यक्ति जिनका प्रतिभूतियों पर किसी प्रकार का दावा हो, तत्काल मुख्य लेखाकार, भारतीय रिज़र्व बैंक, केन्द्रीय कार्यालय, सरकारी और बैंक लेखा विभाग, केन्द्रीय ऋण प्रभाग, मृंबई को संस्चित करें।

सूची दो भागों में विभाजित की गई है। भाग ''क'' में अभी पहली बार विज्ञापित प्रतिभूतियां शामिल की गई हैं और भाग ''ख' में पूर्व विज्ञापित प्रतिभृतियों की सूची दी गई है।

CIVADA

(4577)

| प्रतिलिप आदेश तिथि। | तथा सख्या ह | | 2.3.2000 | | | एलएन/एस/0334 के.का.डायरी सं.66 दिनांक 8.8.2000 | | |
|-------------------------------------|----------------|--|--------------------|-------------------|---|--|--------------------|------------------------|
| प्रतिभूति के भुगतान के लिए | 11 SAN 7 5 7 | 9 प्रतिशत राहत पत्र 1987 (भायखला, मुंबई) सर्कल | जोगिन्दर कौर कोहली | मनमोहन सिंह चड्ढा | 9 प्रतिशत राहत पत्र 1999 (असंचई) अहमदाबाद सर्कल | 1. क्रिष्टा रामानाथन | 2. सुगुना रामानाथन | 3. वदहारामानाथन |
| बकाया ब्याज की _{निशि} र | 4. | प्रतिशत राहत पत्र 198 | 6.9.1990 | | तिशत राहत पत्र 1999 | 1.1.2000 | | |
| जिस व्यक्ति के नाम जारी किया | ო | | जोगिन्दर कीर कोहली | मनमोहन सिंह चड्ढा | й 6 | 1. क्रिष्ना रामानाथन | 2. सुगुना रामानाथन | । उ. प्रकार]मानाथन |
| मूल्य | 2. | | ~.1,60,000/- | | | ቚ.70,000/- | | |
| प्रतिभृतियों की सं. | + | i c | बासी-10425 | | | রৌ-001190 ম.70,000/- | | |

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| • | प्रतिलिप आदेश तिथि | तथा संख्या | 9 | · · | | 20 01 00 | 76-01-07 | • |
| | प्रतिभूति के भुगतान के लिए | दावेदार का नाम | 5.5 | | 中國該十 | श्रीमती रामजी राजम | | |
| | बकाया ब्याज की तिथि | | .4. | | 9% राहत बाड, 1987 (भायखला, मुंबई≯ | प 13-7-88 | | |
| | जिस व्यक्ति के नाम | जारी किया | 3. | | 9% राह | श्री रामजी कृष्ण अय्यर | , | |
| | સ્યુ | | 2. | | | र. 1,00,000 | (प्रति रु. | 10,000) |
| 1 4 7 | अंत्रम्ययं भारत | | 1. | | | बोसी 1276 से | बीसी 1285 | · |

पुर्त गु ३//ह.के. (श्रीमती एन.ए.. आहाते) कृते मुख्य महा प्रबंधक सितम्बर 2000

Antonia Tandia The Gazette of India

स॰ 35]

नई दिल्ली, ग्रानिवार, अगस्त 26, 2000 (भारत्य 4, 1922)

SHED BY AUTHORITY

No. 35] NEW DELHI, SATURDAY, AUGUST 25, 2000 (BHADRA 4, 1922)

इस भाग में शिन्त पूठ्य संख्या की जाती है जिससे कि यह अलग संकलन के रूप में राहा जा सकी (Separate paging is given to this Part in arder that it may be illed as a separate completion)

भाग Ш—खण्ड 4 [PART III—SECTION 4]

[सांविधिष्ठ निकायों द्वारा जारी की गई विविध अधिसूचनाएं जिसमें कि आदेश, विज्ञापन और मूचगाएं सम्मिलित हैं]

[Miscellangous Notifications including Notifications, Orders, Advertisements and Notices issued by Statutory Badics]

केतरा बैंक
औद्योगिक संबंध अनुभाग
कामिक विभाग
नं 112, जे सी रोड, प्रधान कार्यालय
बेंगलूर-2, दिनांक 28 जुलाई 2000

नं० औं० सं० अन्०/124 सी/3256/एनएके—वैंककारी कंपनी (उपक्रमों का अधिगृहण और अंतरता) अधिनियत, 1970 (1970 का उनां) की छारा 12, की उपधारा 2 के साथ पित धारा 19 द्वारा प्रदृत्त अधिकारों का प्रयोग करों उर केनरा बैंक का निर्देशक मंडल, भारतीय रिजर्व हैंग के उत्मार्श और केन्द्र सरकार की पूर्व मंजूरी से एतद्द्वारा किनीयमावजा बनाता है, सामगः

 (1) यह चिनियमानको येगरा वैक अधिकौरी कर्मचाने (अनुणासन एवं अपील) (संशोधन) विनियमावणी 2000 कहलायेगी।

- (2) यह उस तारीख से प्रवर्तन में आयेगी जिस तारीख को उनका प्रवाणन सरकारी राजपत्र में किया जाता हो।
- 2. केनरा बैंक अधिकारी कर्मचारी (अनुशासन एवं अपील) विनियमावली 1976 में (इसके बाद जिसे उक्त विनियमावली कहा गया है) विनियम 6 में ---
 - (≦) उप विनियस 3 में निम्तांकित उप विनियम का प्रतिस्थापन किया जाए, सा साः
- (3) जहां जांच पड़ताल प्रस्तानित है (अनुशासनिक प्राधिकारी अधिकारी कर्मचारी के खिलापा के आरोपों के आधार पर निश्चित और साव्य अभियोग तैयार करें और दोनारोप से लंबिधित नियम, जर अरोपों का विश्वरण, आधारित प्रतिखों को सूची, ऐसे पत्रे की का प्रति, साव्यों को सूची, साव्यों के विश्वरण की एक, यहि हो, जिलपर ने आधारित की लिखत रूप के जन अधिकारी कर्मचारी को सुचित करें और जन अधिकारो कर्मचारी से अविकार के प्रतिकार करें अपेश अधिकारो दारा

(3341)

1 219 GI/2000

निर्धारित समय के अन्दर (15 दिनों से अधिक न हो) या कथित प्राधिकारी द्वारा यथा मंजूर, बढ़ाए गए समय के अंद: अपने पक्ष में लिखित विवरण प्रस्तुत करें।

वशर्ते कि प्रलेखों की प्रतियां प्रस्तुत करना संभव नहीं है तो इस संदर्भ में निर्धारित समय के अंदर ऐसे प्रलेखों के निरीक्षण हेतु संबंधित अधिकारी कर्मचारी को अनुशासनिक प्राधिकारी द्वारा अनुमति दी जाए।

- (ii) उप विनियम 10 के स्थान पर निस्नोंकित का प्रतिस्थापन किया जाए, नामगः
- "(10) उप विनिध्म (9) में दिए गए जैसे मामले को आस्थिगित करते समय जांच पड़ताल प्राधिकारी इस आशय के एक आदेश जारी करेंगे कि अधिकारी कर्मचारी अपने बचाव की तैयारी के लिए—
- (i) अगर उन विनियम 3 के उनबंध में दिए गए प्रावधान के अनुसार कर्मचारी ने प्रस्तुत सूची में उल्लिखित प्रतिखों का निरीक्षण इसके गहते नहीं किया है तो उन्हें प्रस्तुत सूची के अनुसार, प्रतेखों का निरीक्षण तुरंत पूरा कर सकता है और किसी भी मामले में ऐसे आदेण की तिथि से 5 दिनों से अधिक न हो ।
- (ii) उन प्रलेखों और बाक्ष्यों को प्रस्तुत कर सकता है जिन्हें वह जांच पड़ ताल के लिए आवश्यक समजता हो।
- (iii) ऊनर मद (ii) वें बताए गए प्रलेखों के अन्वेषण या प्रस्तुतीकरण के लेए, आदेश की तिथि से 10 दिनों के अंदर या जांव पड़ताल प्राधिकारी द्वारा अनुमत दस दिनों से अनिधिक अति रिक्त अविधि के अंदर सूचना दें।

नोट: ऊपर मद (ii) में बताए गए प्रलेखों तथा साक्ष्यों के परीक्षण की प्रातिगिकता अधिकारी कर्मचारी द्वारा सिद्ध की जाएगी।

पाद टिप्पणी:-- मूल विनियमावली में संशोधन निम्न विब-रणानुसार भारत के राजपत के भाग III धारा 4 में प्रकाजित किए गए थे:----

| अधिसूचना संख्या | दिनांक | | |
|--------------------------------------|------------|--|--|
| 1. औसंअनु ०/डैं।पी/325/88/जीएसआर | 30-7-1988 | | |
| $_{2}$. औसंअन् $/1/9$ 92 $6/$ एनएके | 11-04-1998 | | |

एन**० एस०** श्रीनाथ सहायक सहा प्रवंधक य्के बैक

प्रधान कार्यालय

कार्मिक विभाग

12, ओल्ड कोर्ड हाउस स्ट्रीट

कलकता-700001, दिनांक 20 जुलाई 2000

सं० ओडीएआर/1/2000-- बैंककारी कम्पनी (उप्त्रमों का अर्जन और अंतरण) अधिनियम 1970 (1970 का 5) की धारा 12 की उपजारा(2) के साम पिट्त धारा 19 द्वारा प्रदत्त शिवतयों का प्रयोग करते हुए तथा भारतीय रिजर्श बैंक के साथ विचार-विमर्श कर और केन्द्रीय सरकार की पूर्व मंजूरी के साथ यूको बैंक का निदेशक मंडल, यूको बैंक अधिकारी कर्मचारी (अनुशासन एवं अपील) विनियमन, 1976 में अगले संशोधन हेतु एतद्द्वारा निम्नलिखित विभियमन बनाता है:

- संक्षिप्त नाम और प्रारम्भ :-
 - (1) ये विनियमन यूको ौंक अधिकारी कर्मचारी (अनु-शासन एवं अपील) (संशोधित), विनियमन, 2000 कहे जाएंगे।
 - (2) ये सरकारी गजट में प्रकाशित होने की तारीख से प्रवृत्त होंगे।
- यूको दैंक अधिक रो कर्मचारी (अनुभासन एवं अपील) विनियमन, 1976 के विनियमन 14 के उप विनियमन (1) के खण्ड (क) के उपखण्ड (ii) के मद 2) में निम्नलिखित को प्रतिस्थापन किया जाएगा :
 - "(2) जहां कि नी बाह्य एजेंसी द्वारा जांच की जाती है, अगले तीन महीने के लिए, निलम्बन की तारीख से पहले की तारीख को अधिकारी कमंचारी जो मूल बेतन प्रप्त कर रहा था उसका एक तिहाई और निलम्बन की लेण अविध के लिए निलम्बन की तारीख से पहले की तारीख को अधिकारी कमंचारी जो पूल बेतन प्राप्त कर गहा था, उसका आधा"

ह० अपटनीय महाप्रबन्धका (शामिक)

नोट करने हेतु:—भूको बैंक अधिकारी कर्नचारी (अनुशासन एवं अपील) विनियमन, 1976 में किए गए पूर्व संशोधन नीचे दिए गए द्योरे के अनुवार गहट में प्रकाणित किए गए थें :---

| क्रमांक | अधिसूचनः संख्या | तःरीख |
|---------|-----------------|----------|
| 1. | आंडीएआर/1/97 | 22-08-97 |

दि इस्टीट्यूट आधा चार्टर्ड एकाउन्टेन्ट्स आफ इंडिया नई दिल्ली-110002, दिनांक 11 अगस्त 2000 चार्टर्ड एकाउन्टेन्ट्स

सं० 54-ई०एल० (1)/2/2000 ---चार्टर्ड एकाउन्टेन्ट्स विनियम 1988 के विनियम 82 और कियत विनियमों के विनियम 134 के अनुसार इंस्टीट्यूट आफ वार्टर्ड एकाउन्टेन्ट्स आफ इंडिया की परिषय को इंस्टीट्यूट की परिषद् तथा क्षेत्रीय परिषदी अपट्यों के जुनाब हेतु आगारी चुनाओं से संबंधित निम्नलिखित महत्वपूर्ण तिथियों को अधित्चित करने में हर्ष है:---

 नामांकन प्राप्त करने की 21-9-2000 अंतिन तिथि और समय 6 00 बजे सांय

2. नामांकनों की जांच की े 29⊶9−2000 विथि

तामांकन वापस लेने की 13-10-2003
 अन्तिम तिथि तथा समय 5.00 बजे सांय

मतदान की तिथि और तिथियां
 (1) बंगलोर, कलकता,चेन्नई 1 एवं 2-12-2000 दिल्ली/नई दिल्ली और मुम्बई,
 के लिए

(2) अन्य शहरों/कस्बों के लिए 2-12-2000

5. विनियम 112 के अंतर्गत डाक 29-9-2000 ढारा मतदान के अनुमति मांगने हेतु आवेदन प्राप्त करने की अन्तिम तिथि

6. डाक द्वारा मतनों को प्रान्त 6 - 12 - 2000 करने की अन्तिम तिथि एवं 5 00 वर्जे सांय समय

7. परिणाम घोषित करन को 18-12-2000 · तिथि

> अशोक हुत्दिया, सचिब

सं० 54-ई० एल० (1)/3/2000 - -चार्टर्ड एकाउन्टेन्ट्स विनियम 1988 के विनियम 87 का उप विनियम (1) की व्यवस्थाओं के अनुसार, दि इंस्टीट्यूट आफ चार्टर्ड एकाउन्टेन्ट्स आफ इंडिया की परिषद एतद् कारा घोषणा करती है कि दिसम्बर, 2000 में होते वाले अठ्ठा एवी परिषद के चुनाव में खड़े होने के एच्छुक उम्मीदवारों के न मांकन विनियम 87 में निर्देशित ढंग से (जिसका वर्णन नामांकन एत्र में भी किया गया है), शी अशोक हिल्दया, परिषद के सचिव, के नाम से इन्द्रप्रस्थ मार्ग, नई दिल्ली--10002 के पते पर इस प्रकार अग्रसारित किए जायें, जिससे कि उनके पास 21-9-2000 को सायंकाल 6.00 बजे तक पहुंद जायें।

्नापांकन उचित फार्थ में (चार्टर्ड एकाउन्टेन्ट्स विनियम, 1988 की अनुसुची 'ए' का फार्म 13) तथा विनियम 87 में वर्णित रूप में होगा। नामांकन भरते समय उम्मीदवारों को चार्टर एकाउन्टेन्ट्स विनियम 1988 की व्यवस्थाओं को विशेषतः उन्हें जो कि विनियम 87, 88 एवं 89 में व्यस्थित है, को ध्यान में रखना चाहिए। नामांकन पत्न 26-8-2000 से नई दिल्ली स्थित इंस्टीट्यूट के कार्यालय से तथा मुम्बई, चेन्नई, कलकत्ता और कानपुर में स्थित क्षेत्रीय कार्यालयों से भी प्राप्त किये जा सकते हैं। परन्तु नामांकन पत्न, नई दिल्ली के उपरोक्त पत्ने पर परिषद के सचित्र द्वारा 31-8-2000 से स्थोकार किये जायेंगे।

प्रत्येक क्षेत्रीय मण्डल से चुने जाने वाले व्यक्तियों की संख्या क्रमशः मंडल के सामने नीचे कालम(2)में दिखाई गई हैं:—

क्षेत्रीय मंडल का नाम एव संख्या चुने जाने वाले सदस्यों की संख्या

(1) (2)

पश्चिमी क्षेत्र
गुजरात, महाराष्ट्र और गोवा
राज्य तथा दामन एवं दीयु और दादर
एवं नगर हवेली संघीय क्षेत्र

दक्षिणी क्षेत्र
आन्ध्र प्रदेग, केरल, कर्नाटक और
तमिलनाडु राज्य और पांडिवेरी और
लक्ष्यदीप द्वीपसमूह संघीय क्षेत्र

असान, मेथालय, नागालैण्ड, उड़ीसा, पिष्चिमी असान, मेथालय, नागालैण्ड, उड़ीसा, पिष्चिमी अंगाल, मणीपुर, तिपुरा, सिविकम. अरुणाचल प्रदेश और मिजोदम राज्य और अन्डमान एवं निकोबार द्वीप समूह संघीय क्षेत्र

 मध्य क्षेत्र उत्तर प्रदेश, बिहार, मध्य प्रदेश और राजस्थान राज्यः

उत्तरी क्षेत्र हरियाणा, हिमाचल प्रदेश, जम्मू एवं कश्मीर और पंजाब राज्य तया दिल्ली और चन्डीगढ़, संघीय क्षेत्र

अशोक हलदिया, सचिव

3

तं ० 54-ई०एल० (1)/4/2000--चार्टर्ड एकाउन्टेन्ट्स विनियम 1988 के विनियम 134 का उप विनियम (5) तथा कथित विनियम का उप विनियम (10) की व्यवस्थाओं के अनुसार, इंस्टीट्यूट आफ चार्टर्ड एकाउन्टेन्ट्स आफ इंडिया की परिषद एतद्द्वारा घोषणा करती है कि दिसम्बर, 2000 में होने वित्त सत्तरहवी क्षेत्रीय परिषदों के चुनाव में खड़े होने के इंच्छुक उम्मीदवारों के नामांकन विनियम 134 के उप-विनियम (6) में निर्देशित इन स (जिसका वर्णन नामांकन पत में भी किया